

RAJYA SABHA

Parliamentary Bulletin

PART - I

(TWO HUNDRED AND FIFTY FOURTH SESSION)

No. 5566]

THURSDAY, AUGUST 5, 2021

Brief Record of the Proceedings of the Meeting of the Rajya Sabha held on the 5th August, 2021

11-00 a.m.

1. Felicitations by the Chair

The Deputy Chairman congratulated Ms. Lovlina Borgohain and the Indian Men's Hockey Team for winning Bronze Medal in the Welterweight category of Women's Boxing and Men's Hockey event respectively in Olympic Games 2020 being held in Tokyo, Japan.

11-02 a.m.

2. Papers Laid on the Table

The following papers were laid on the Table:—

1. A copy (in English and Hindi) of the Ministry of Law and Justice (Department of Justice), Notification No. G.S.R. 198 (E), dated the 18th March, 2021, publishing the Supreme Court Legal Services Committee (Amendment) Rules, 2021, under sub-section (1) of Section 30 of the Legal Services Authorities Act, 1987.

2. A copy each (in English and Hindi) of the following papers:—

- (a) Annual Report and Accounts of the National Judicial Academy, Bhopal, for the year 2018-19, together with the Auditor's Report on the Accounts.
- (b) Performance Report of the above Academy, for the year 2018-19.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

3.(1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—

(i) (a) Ninety- eighth Annual Report and Accounts of the British India Corporation Limited (BIC), Kanpur, for the year 2017-18, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

(ii) (a) Forty-ninth Annual Report and Accounts of the Jute Corporation of India Limited, (JCI), Kolkata, for the year 2019-20, together with the Auditor's Report on the Accounts and the comments of Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Corporation.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

4. A copy each (in English and Hindi) of the following papers—

(i) (a) Annual Report of the Samagra Shiksha, Andhra Pradesh, for the year 2019-20.

(b) Review by Government on the working of the above Programme.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

(ii) (a) Annual Report of the Samagra Shiksha, Telangana, for the year 2019-20.

(b) Review by Government on the working of the above Programme.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

(iii) (a) Annual Report of the Central Tibetan Schools Administration (CTSA), Delhi, for the year 2019-20.

(b) Annual Accounts of the Central Tibetan Schools Administration (CTSA), Delhi, for the year 2019-20, and the Audit Report thereon.

- (c) Review by Government on the working of the above Organisation.
- (d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above.
- (iv) (a) Annual Report and Accounts of the, Samagra Shiksha Programme, Union Territory of Chandigarh, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Programme.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.
- (v) (a) Annual Report of the Samgra Shiksha Programme, UT of Jammu and Kashmir, for the year 2019-20.
- (b) Review by Government on the working of the above Programme.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.
- (vi) (a) Annual Report and Accounts of the State Implementation Society, (SIS), Dadra and Nagar Haveli, implementing the Samagra Shiksha, UT of Dadra and Nagar Haveli, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Society.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.
- (vii) (a) Annual Report of the State Implementation Society, (SIS), Puducherry, implementing the Samagra Shiksha, Puducherry, for the year 2019-20.
- (b) Review by Government on the working of the above Society.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

5. A copy (in English and Hindi) of the Ministry of Communications (Department of Telecommunications) Notification No. RG-1/2/(3)/2021-B AND CS(2), dated the 11th June, 2021, publishing the Telecommunication (Broadcasting and Cable) Services Interconnection (Addressable Systems) (Third Amendment) Regulations, 2021 (1 of 2021), under Section 37 of the Telecom Regulatory Authority of India Act, 1997.

6. A copy (in English and Hindi) of the Ministry of Education (Department of Higher Education) Notification No. 1-4/2016(LoE), dated the 1st January, 2021, publishing the UGC (Institutions of Eminence Deemed to be Universities) (Amendment) Regulations, 2021, under Section 28 of the University Grants Commission Act, 1956, along with delay statement.

7. A copy (in English and Hindi) of the Ministry of Education (Department of Higher Education), Notification No. 1-103/AICTE/PGRC/Regulation/2021, dated the 25th March, 2021, publishing the All India Council for Technical Education (Redressal of Grievance of Faculty/Staff Member) Regulations, 2021, under Section 24 of the All India Council for Technical Education Act, 1987.

8.(1) A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 22 of the National Institute of Technology, Science Education and Research Act, 2007:—

- (i) (a) Annual Report of the Indian Institute of Science Education and Research (IISER), Kolkata, for the year 2019-20.
- (b) Annual Accounts of the Indian Institute of Science Education and Research (IISER), Kolkata, for the year 2019-20, and the Audit Report thereon.
- (c) Review by Government on the working of the above Institute.
- (ii) (a) Annual Report and Accounts of the Indian Institute of Science Education and Research, Thiruvananthapuram, for the year 2018-19, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- (iii) (a) Annual Report and Accounts of the Indian Institute of Science Education and Research (IISER), Berhampur, for the year 2019-20, together with the Auditor's Report on the Account.
- (b) Review by Government on the working of the above Institute.
- (iv) (a) Annual Report of the Indian Institute of Science Education and Research (IISER), Mohali, for the year 2019-20.
- (b) Annual Accounts of the Indian Institute of Science Education and Research (IISER), Mohali, for the year 2019-20, and the Audit Report thereon.
- (c) Review by Government on the working of the above Institute.

(2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

9.(1) A copy each (in English and Hindi) of the following papers under Section 38 of the Delhi University Act, 1922:—

(a) Ninety-seventh Annual Report (Part I and II) of the University of Delhi, for the year 2019-20.

(b) Review by Government on the working of the above University.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

10.(1) A copy each (in English and Hindi) of the following papers, under Section 18 and sub-section (4) of Section 19 of the University Grants Commission Act, 1956: —

(a) Annual Report of the University Grants Commission (UGC), New Delhi, for the year 2019-20.

(b) Annual Accounts of the University Grants Commission (UGC), New Delhi, for the year 2019-20, and the Audit Report thereon.

(c) Review by Government on the working of the above Commission.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

11. A copy each (in English and Hindi) of the following papers:—

(i) (a) Annual Report and Accounts of the Central Institute of Classical Tamil (CICT), Chennai, for the year 2018-19, together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

(ii) (a) Annual Report of the National Institute of Industrial Engineering (NITIE), Mumbai, for the year 2019-20.

(b) Annual Accounts of the National Institute of Industrial Engineering (NITIE), Mumbai, for the year 2019-20, and the Audit Report thereon.

- (c) Review by Government on the working of the above Institute.
 - (d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above.
- (iii)
- (a) Annual Report and Accounts of the Board of Apprenticeship Training (BOAT), Northern Region, Kanpur, for the year 2019-20, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Board.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.
- (iv)
- (a) Annual Report and Accounts of the Board of Apprenticeship Training (BOAT), Southern Region, Chennai, for the year 2019-20, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Board.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.
- (v)
- (a) Annual Report and Accounts of the Board of Apprenticeship Training (BOAT), Western Region, Mumbai, for the year 2019-20, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Board.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.
- (vi)
- (a) Annual Report and Accounts of the Sant Longowal Institute of Engineering and Technology (SLIET), Sangrur, Punjab, for the year 2019-20, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Institute.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.
- (vii)
- (a) Annual Report and Accounts of the National Institute of Foundry and Forge Technology (NIFFT), Ranchi, Jharkhand, for the year 2019-20, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Institute.

- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.
- (viii) (a) Annual Report and Accounts of the Central Institute of Technology (CIT), Kokrajhar, Assam, for the year 2019-20, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Institute.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.
- (ix) (a) Annual Report of the National Council for Promotion of Sindhi Language (NCPSL), New Delhi, for the year 2019-20.
 - (b) Annual Accounts of the National Council for Promotion of Sindhi Language (NCPSL), New Delhi, for the year 2019-20, and the Audit Report thereon.
 - (c) Review by Government on the working of the above Council.
 - (d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above.

12.(1) A copy each (in English and Hindi) of the following papers, under sub-section (2) of Section 16 and sub-section (4) of Section 29 of the Commission for Protection of Child Rights Act, 2005:-

- (a) Annual Report and Accounts of the National Commission for Protection of Child Rights (NCPCR), New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts.
 - (b) Performance Review of the above Commission, for the year 2019-20.
- (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

13. A copy each (in English and Hindi) of the following papers:—

- (a) Annual Report and Accounts of the Central Adoption Resource Authority (CARA), New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Statement by Government accepting the above Report.

- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

11-04 a.m.

3. Reports of the Department-related Parliamentary Standing Committee on Energy

Dr. Sudhanshu Trivedi laid on the Table, a copy each (in English and Hindi) of the following Reports of the Department-related Parliamentary Standing Committee on Energy (2020-21):-

- (i) Eighteenth Report on 'Development of Coal Block allocated to Power Sector Companies';
- (ii) Nineteenth Report on 'Delay in execution/completion of Power Projects by Power Sector Companies'; and
- (iii) Twentieth Report on 'Tidal Power Development in India'.

11-05 a.m.

4. Messages from Lok Sabha — Reported

Secretary-General reported to the House two messages from Lok Sabha informing Rajya Sabha that the Lok Sabha at its sitting held on the 4th August, 2021:—

- (1) adopted the following motions:—
- (i) "That this House do appoint Thiru Dayanidhi Maran, Dr. Satya Pal Singh and Shrimati Aparajita Sarangi to the Joint Committee on the Personal Data Protection Bill, 2019 in the vacancies caused by the resignation of Shrimati Kanimozhi Karunanidhi from the Joint Committee and induction of Shrimati Meenakshi Lekhi and Shri Ajay Bhatt to the Union Council of Ministers."
- (iii) "That this House do recommend to Rajya Sabha that Rajya Sabha do appoint four Members of Rajya Sabha to the Joint Committee on the Personal Data Protection Bill, 2019 in the vacancies caused by the retirement of Prof. Ram Gopal Yadav from Rajya Sabha and resignation of Shri Bhupender Yadav, Shri Rajeev Chandrasekhar and Shri Ashwini Vaishnaw from the Joint Committee on the Personal Data Protection Bill, 2019 and

communicate to this House the names of the Members so appointed by Rajya Sabha to the Joint Committee."; and

- (2) has agreed without any amendment to the Coconut Development Board (Amendment) Bill, 2021, which was passed by Rajya Sabha at its sitting held on the 30th July, 2021.

11-06 a.m.

5. Reports of the Department-related Parliamentary Standing Committee on Rural Development

Shri Sujeet Kumar laid on the Table, a copy each (in English and Hindi) of the following Reports of the Department-related Parliamentary Standing Committee on Rural Development:-

- (i) Sixteenth Report on Pradhan Mantri Awaas Yojana - Gramin (PMAY-G);
- (ii) Seventeenth Report on Action Taken on the Recommendations contained in the Thirteenth Report on 'Demands for Grants (2021-22)' pertaining to Department of Rural Development (Ministry of Rural Development);
- (iii) Eighteenth Report on Action Taken on the Recommendations contained in the Fourteenth Report on 'Demands for Grants (2021-22)' pertaining to the Department of Land Resources (Ministry of Rural Development); and
- (iv) Nineteenth Report on Action Taken on the Recommendations contained in the Fifteenth Report on 'Demands for Grants (2021-22)' pertaining to the Ministry of Panchayati Raj.

6. Report of the Department-related Parliamentary Standing Committee on Water Resources

Shri Subhash Chandra Singh laid on the Table, a copy (in English and Hindi) of the Twelfth Report of the Department-related Parliamentary Standing Committee on Water Resources on "Flood Management in the Country including International Water Treaties in the field of Water Resource Management with particular reference to Treaty/Agreement entered into with China, Pakistan and Bhutan".

7. Statements of the Department-related Parliamentary Standing Committee on Chemicals and Fertilizers

Shri Vijay Pal Singh Tomar laid on the Table, a copy each (in English and Hindi) of the Final Action Taken Statements showing further Action Taken by the Government on the following Reports of the Department-related Parliamentary Standing Committee on Chemicals and Fertilizers (2020-21):-

- (i) First Action Taken Report (Seventeenth Lok Sabha) on the recommendations of the Committee contained in its Fifty-fourth Report (Sixteenth Lok Sabha) on 'Pricing of Drugs with special reference to Drugs (Prices control) Order 2013' pertaining to the Department of Pharmaceuticals;
- (ii) Ninth Action Taken Report (Seventeenth Lok Sabha) on the recommendations of the Committee contained in its Second Report (Seventeenth Lok Sabha) on 'Demands For Grants (2019-20)' pertaining to the Department of Chemicals and Petrochemicals;
- (iii) Eleventh Action Taken Report (Seventeenth Lok Sabha) on the recommendations of the Committee contained in its Fourth Report (Seventeenth Lok Sabha) on 'Demands For Grants (2019-20)' pertaining to the Department of Pharmaceuticals;
- (iv) Thirteenth Action Taken Report (Seventeenth Lok Sabha) on the recommendations of the Committee contained in its Sixth Report (Seventeenth Lok Sabha) on 'Demands For Grants (2020-21)' pertaining to the Department of Chemicals and Petrochemicals; and
- (v) Fifteenth Action Taken Report (Seventeenth Lok Sabha) on the recommendations of the Committee contained in its Eighth Report (Seventeenth Lok Sabha) on 'Demands For Grants (2020-21)' pertaining to the Department of Pharmaceuticals)

8. Statements of the Department-related Parliamentary Standing Committee on Food, Consumer Affairs and Public Distribution

Shrimati Shanta Chhetri laid on the Table a copy each (in English and Hindi) of the following Statements of the Department-related Parliamentary Standing Committee on Food, Consumer Affairs and Public Distribution:-

- (i) Statement showing Action Taken by the Government on the recommendations contained in Chapters I and V of the Fifth Report (Seventeenth Lok Sabha) on the recommendations of the Committee contained in its First Report (Seventeenth Lok Sabha) on 'Demands for Grants (2019-20)' of the Ministry of Consumer Affairs, Food and Public Distribution pertaining to the Department of Consumer Affairs;
- (ii) Statement showing Action Taken by the Government on the recommendations contained in Chapters I and V of the Sixth Report (Seventeenth Lok Sabha) on the recommendations of the Committee contained in its Second Report (Seventeenth Lok Sabha) on 'Demands for Grants (2019-20)' of the Ministry of Consumer Affairs, Food and Public Distribution pertaining to the Department of Food and Public Distribution;
- (iii) Statement showing Action Taken by the Government on the recommendations contained in Chapter I of the Seventh Report (Seventeenth Lok Sabha) on the recommendations of the Committee contained in its Third Report (Seventeenth Lok Sabha) on 'Demands for Grants (2020-21)' of the Ministry of Consumer Affairs, Food and Public Distribution pertaining to the Department of Food and Public Distribution; and
- (iv) Statement showing Action Taken by the Government on the recommendations contained in Chapters I and V of the Eighth Report (Seventeenth Lok Sabha) on the recommendations of the Committee contained in its Fourth Report (Seventeenth Lok Sabha) on 'Demands for Grants (2020-21)' of the Ministry of Consumer Affairs, Food and Public Distribution pertaining to the Department of Consumer Affairs.

9. Statements of the Department-related Parliamentary Standing Committee on Information Technology

Dr. Narendra Jadhav laid on the Table, a copy each (in English and Hindi) of the following Statements of the Department-related Parliamentary Standing Committee on Information Technology (2020-21) on:-

- (i) Thirteenth Action Taken Report (Seventeenth Lok Sabha) on the recommendations of the Committee contained in its First Report (Seventeenth Lok Sabha) on 'Demands for Grants (2019-20)' of the Ministry of Communications pertaining to the Department of Telecommunications;
- (ii) Fourteenth Action Taken Report (Seventeenth Lok Sabha) on the recommendations of the Committee contained in its Second Report (Seventeenth Lok Sabha) 'Demands for Grants (2019-20)' of the Ministry of Information and Broadcasting;
- (iii) Fifteenth Action Taken Report (Seventeenth Lok Sabha) on the recommendations of the Committee contained in its Third Report (Seventeenth Lok Sabha) on 'Demands for Grants (2019-20)' of the Communications pertaining to the Department of Posts;
- (iv) Sixteenth Action Taken Report (Seventeenth Lok Sabha) on the recommendations of the Committee contained in its Fourth Report (Seventeenth Lok Sabha) on 'Demands for Grants (2019-20)' of the Ministry of Electronics and Information Technology;
- (v) Seventeenth Action Taken Report (Seventeenth Lok Sabha) on the recommendations of the Committee contained in its Eighth Report (Seventeenth Lok Sabha) on 'Demands for Grants (2020-21)' of the Ministry of Information and Broadcasting;
- (vi) Eighteenth Action Taken Report (Seventeenth Lok Sabha) on the recommendations of the Committee contained in its Fifth Report (Seventeenth Lok Sabha) on 'Demands for Grants (2020-21)' of the Ministry of Electronics and Information Technology;
- (vii) Nineteenth Action Taken Report (Seventeenth Lok Sabha) on the recommendations of the Committee contained in its Sixth Report (Seventeenth Lok Sabha) on 'Demands for Grants

(2020-21)' of the Ministry of Communications pertaining to the Department of Telecommunications; and

- (viii) Twentieth Action Taken Report (Seventeenth Lok Sabha) on the recommendations of the Committee contained in its Seventh Report (Seventeenth Lok Sabha) on 'Demands for Grants (2020-21)' of the Communications pertaining to the Department of Posts.

11-09 a.m.

10. Statements by Ministers

1. Dr. Jitendra Singh, Minister of State (Independent Charge) of the Ministry of Science and Technology, Ministry of Earth Sciences, Minister of State in the Prime Minister's Office, Ministry of Personnel, Public Grievances and Pensions, Department of Atomic Energy and Department of Space, laid on the Table, a statement (in English and Hindi) regarding Status of implementation of recommendations/observations contained in the One Hundred and Sixth Report of the Department-related Parliamentary Standing Committee on Personnel, Public Grievances and Pensions on Demands for Grants (2021-22) pertaining to the Ministry of Personnel, Public Grievances and Pensions.

2. Shri Ajay Bhatt, Minister of State in the Ministry of Defence and Minister of State in the Ministry of Tourism, laid on the Table, a copy each of the following statements (in English and Hindi) regarding:—

- (i) Status of implementation of recommendations contained in the Fourth Report of the Department-related Parliamentary Standing Committee on Defence on Demands for Grants (2019-20) on "Ordnance Factories, Defence Research and Development Organisation, Directorate General of Quality Assurance and National Cadet Corps (Demand Nos. 19 & 20)";
- (ii) Status of implementation of recommendations contained in the Sixth Report of the Department-related Parliamentary Standing Committee on Defence on Demands for Grants (2020-21) on "Army, Navy, Air Force and Joint Staff (Demand Nos. 19 & 20)";

- (iii) Status of implementation of recommendations contained in the Eighth Report of the Department-related Parliamentary Standing Committee on Defence on Demands for Grants (2020-21) on "Ordnance Factories, Defence Research and Development Organisation, Directorate General of Quality Assurance and National Cadet Corps (Demand Nos. 19 & 20)"; and
- (iv) Status of implementation of recommendations contained in the Forty-first Report of the Department-related Parliamentary Standing Committee on Defence on Demands for Grants (2018-19) on "Army, Navy and Air Force (Demand No. 20)".

3. Dr. Subhas Sarkar, Minister of State in the Ministry of Education, laid on the Table, a copy each of the following statements (in English and Hindi) regarding:—

- (i) Status of implementation of recommendations/observations contained in the Three Hundred and Twenty-second Report of the Department-related Parliamentary Standing Committee on Education pertaining to the Department of Higher Education, Ministry of Education; and
- (ii) Status of implementation of recommendations/observations contained in the Three Hundred and Twenty-fourth Report of the Department-related Parliamentary Standing Committee on Education pertaining to the Department of Higher Education, Ministry of Education.

11-11 a.m.

11. Observation by the Chair

The Deputy Chairman condemned the deplorable and unbecoming conduct of a Member of Rajya Sabha, who after being directed by the Chair yesterday the 4th August, 2021, under Rule 255 of the Rules of Procedure and Conduct of Business in the Council of States to withdraw immediately from the Council for remainder of the day's meeting, tried to enter the Chamber forcefully, leading to injury to a security personnel in the process.

%11-15 a.m.

The House adjourned and re-assembled at 11-30 a.m.

%11-32 a.m.

The House adjourned and re-assembled at 12-00 Noon.

12-00 Noon

12. Starred Questions

Starred Question Nos. 181 to 184 were orally answered. Answers to remaining Starred Question Nos. 185 to 195 were laid on the Table.

13. Unstarred Questions

Answers to Unstarred Question Nos. 1921 to 2080 were laid on the Table.

♠12-24 p.m.

The House adjourned and re-assembled at 2-00 p.m.

2-00 p.m.

14. Motion for Appointment to the Joint Committee on the Personal Data Protection Bill, 2019

A motion for appointment of four members to the Joint Committee on the Personal Data Protection Bill, 2019 was moved and adopted.

% From 11-12 a.m. to 11-15 a.m., some points were raised.

% From 11-30 a.m. to 11-32 a.m., some points were raised

♠ From 12-23 p.m. to 12-24 p.m., some points were raised.

2-04 p.m.

15. Government Bill — Passed

The Constitution (Scheduled Tribes) Order (Amendment) Bill, 2021

Shri Arjun Munda, Minister of Tribal Affairs, moved motion for consideration of the Bill.

The following Members took part in the discussion on the Bill:—

2-06 p.m.	1.	Dr. Banda Prakash
2-08 p.m.	2.	Dr. M. Thambidurai
2-09 p.m.	3.	Shri Subhas Chandra Bose Pilli
2-10 p.m.	4.	Shri K. Somaprasad
2-11 p.m.	5.	Prof. Manoj Kumar Jha
2-12 p.m.	6.	Shri Sushil Kumar Gupta
2-13 p.m.	7.	Dr. Fauzia Khan

2-14 p.m.

Shri Arjun Munda replied to the discussion.

2-16 p.m.

The motion for consideration of the Bill was adopted.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Title were adopted.

2-17 p.m.

The motion moved by Shri Arjun Munda that the Bill be passed was adopted and the Bill was passed.

^o From 2-02 p.m. to 2-04 p.m., some points were raised.

2-18 p.m.

16. (I) @Statutory Resolution — Negatived

Shri Shaktisinh Gohil moved the following Resolution:—

“That this House disapproves the Commission for Air Quality Management in National Capital Region and Adjoining Areas Ordinance, 2021 (No.4 of 2021) promulgated by the President of India on 13th April, 2021.”

2-19 p.m.

(II) Government Bill — Passed

@The Commission for Air Quality Management in National Capital Region and Adjoining Areas Bill, 2021, as passed by Lok Sabha

Shri Bhupender Yadav, Minister of Environment, Forest and Climate Change and Minister of Labour and Employment, moved motion for consideration of the Bill.

The following Members took part in the combined discussion on the Statutory Resolution and the Motion for consideration of the Bill:—

- | | | |
|------------|-----|------------------------------|
| 2-19 p.m. | 1. | Shri Deepender Singh Hooda |
| 2-21 p.m. | 2. | Shri Prasanna Acharya |
| 2-25 p.m. | 3. | Shri R.S. Bharathi |
| 2-26 p.m. | 4. | Dr. M. Thambidurai |
| 2-29 p.m. | 5. | Shri Ayodhya Rami Reddy |
| 2-32 p.m. | 6. | Shrimati Jharna Das Baidya |
| 2-33 p.m. | 7. | Shri K.R. Suresh Reddy |
| 2-36 p.m. | 8. | Prof. Manoj Kumar Jha |
| 2-37 p.m. | 9. | Shri G.K.Vasan |
| 2-38 p.m. | 10. | Shri Sushil Kumar Gupta |
| *2-40 p.m. | 11. | Shrimati Vandana Chavan |
| 2-41 p.m. | 12. | Shrimati Priyanka Chaturvedi |

2-43 p.m.

Shri Bhupender Yadav replied to the combined discussion.

@ Discussed together.

* From 2-39 p.m. to 2-40 p.m., some points were raised.

2-48 p.m.

(I) The Statutory Resolution moved by Shri Shaktisinh Gohil was negatived.

2-50 p.m.

(II) The motion for consideration of the Bill was adopted.

Clauses 2 to 31 were adopted.

Clause 1, the Enacting Formula and the Title were adopted.

2-51 p.m.

The motion moved by Shri Bhupender Yadav that the Bill be passed was adopted and the Bill was passed.

2-52 p.m.

17. (I) @ Statutory Resolution— Negatived

Shri Elamaram Kareem moved the following Resolution:—

“That this House disapproves the Essential Defence Services Ordinance, 2021 (No. 7 of 2021) promulgated by the President of India on 13th April, 2021.”

2-53 p.m.

(II) Government Bill — Passed

@The Essential Defence Services Bill, 2021, as passed by Lok Sabha

Shri Ajay Bhatt, Minister of State in the Ministry of Defence and Minister of State in the Ministry of Tourism, moved motion for consideration of the Bill.

The following Members took part in the combined discussion on the Statutory Resolution and the Motion for consideration of the Bill:—

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|-----------|----|---------------------|
| 2-54 p.m. | 1. | Shri Sujeet Kumar |
| 2-56 p.m. | 2. | Shri M. Shanmugam |
| 2-59 p.m. | 3. | Shri M. Thambidurai |

@ Discussed together.

♦ 3-08 p.m. 4. Shri Ayodhya Rami Reddy
* 3-10 p.m.

The House adjourned and re-assembled at 3-40 p.m.

λ 3-41 p.m. 5. Shri Elamaram Kareem
3-43 p.m. 6. Prof. Manoj Kumar Jha
§ 3-48 p.m. 7. Shri Sushil Kumar Gupta
3-50 p.m. 8. Dr. Fauzia Khan
3-51 p.m. 9. Shri Binoy Viswam

∇ 3-53 p.m.

Shri Raj Nath Singh, Minister of Defence, replied to the combined discussion.

3-55 p.m.

(I) The Statutory Resolution moved by Shri Elamaram Kareem was negatived.

3-56 p.m.

(II) The motion for consideration of the Bill was adopted.

Clauses 2 to 19 were adopted.

Clause 1, the Enacting Formula and the Title were adopted.

4-07 p.m.

The motion moved by Shri Ajay Bhatt that the Bill be passed was adopted and the Bill was passed.

♦ From 3-00 p.m. to 3-08 p.m., some points were raised.

* From 3-09 p.m. to 3-10 p.m., some points were raised.

λ From 3-40 p.m. to 3-41 p.m., some points were raised

§ From 3-45 p.m. to 3-47 p.m., some points were raised; and from 3-47 p.m. to 3-48 p.m., Dr. M. Thambidurai resumed his speech.

∇ From 3-52 p.m. to 3-53 p.m., some points were raised.

(Due to gross disorderly conduct in violation of the rules and etiquette of Rajya Sabha by the following Members, who entered the 'Well' of the House, displayed placards, shouted slogans and persistently and willfully obstructed the proceedings of the House, the Chair repeatedly adjourned the House)

1. *Shri Md. Nadimul Haque*
2. *Shri Abir Ranjan Biswas*
3. *Ms. Dola Sen*
4. *Shrimati Mausam Noor*
5. *Shrimati Shanta Chhetri*
6. *Ms. Arpita Ghosh*
7. *Shri Ripun Bora*
8. *Shrimati Chhaya Verma*
9. *Shri Akhilesh Prasad Singh*
10. *Shri Neeraj Dangi*
11. *Shri G.C. Chandrashekhar*
12. *Shri Syed Nasir Hussain*
13. *Shri Naranbhai J. Rathwa*
14. *Dr. L. Hanumanthaiah*
15. *Shri Dhiraj Prasad Sahu*
16. *Shri Shaktisinh Gohil*
17. *Shri Shamsheer Singh Dullo*
18. *Shri K.T.S. Tulsi*
19. *Dr. Ameer Yajnik*
20. *Shrimati Phulo Devi Netam*
21. *Shri P. Bhattacharya*
22. *Shri Partap Singh Bajwa*
23. *Shri Rajmani Patel*
24. *Shri Kumar Ketkar*
25. *Shri Deepender Singh Hooda*
26. *Shri K.C. Venugopal*
27. *Shri Sushil Kumar Gupta*
28. *Shri M. Shanmugam*
29. *Shri N.R. Elango*
30. *Shri K. Somaprasad*
31. *Shri R.S. Bharathi*
32. *Shri John Brittas*
33. *Shri Binoy Viswam*
34. *Dr. V. Sivadasan*

Due to continuous disruptions in the proceedings of the House, 8 Matters to be Raised with Permission (Zero Hour Submissions) and 15 Special Mention notices permitted by the Chairman, as detailed below on matters of public importance, could not be taken up.

Matters raised with Permission

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|----|------------------------------|--|
| 1. | Shri Ram Nath Thakur | Filling up of the vacancies of Judges in High Courts and Supreme Court. |
| 2. | Dr. Ameer Yajnik | Proper implementation of women safety schemes/ measures. |
| 3. | Dr. M. Thambidurai | Protection of rights of Tamil Nadu in sharing the water of river Cauvery |
| 4. | Dr. V. Sivadasan | Rising unemployment rate in the country. |
| 5. | Dr. Narendra Jadhav | Inclusion of waste collectors as labourers under Waste Management (SWM) Rules, 2016. |
| 6. | Shri Rewati Raman Singh | Revival/elections of Students Union in Allahabad University |
| 7. | Shrimati Jharna Das Baidya | Gang rape of a minor in Delhi. |
| | <u>To associate:-</u> | |
| | Smt. Vandana Chavan | |
| | Dr. Fauzia Khan | |
| | Shri Sushil Kumar Gupta | |
| 8. | Shri Elamaram Kareem | Non-Resident Keralites stranded in Kerala due to travel ban. |

Special Mentions

- | | | |
|----|-----------------------|---|
| 1. | Shri K. C. Ramamurthy | Demand for uniform Civil Code. |
| 2. | Shri G.K. Vasani | Demand for Scheduled Tribe status to Badaga community of Nilgiris District, Tamil Nadu. |
| 3. | Shri Naresh Bansal | Declaration of some motorable roads as National Highways and undertake their immediate repair in Uttarakhand. |

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|-----|-----------------------------------|---|
| 4. | Dr. L Hanumanthaiah | Better treatment to ASHA workers. |
| 5. | Dr. Fauzia Khan | Inclusion of Mucormycosis treatment under Government Health Insurance Schemes like PMJAY and MJPJAY. |
| 6. | Dr. Amar Patnaik | Modification of the central financial assistance for Aspirational Districts. |
| 7. | Shri Maharaja Sanajaoba Leishemba | Conversion of the Manipur University of Culture to a Central University. |
| 8. | Shri Iranna Kadadi | Flood management plan for Karnataka. |
| 9. | Shri Rakesh Sinha | Constitution of the National Council of elders for the welfare of Senior Citizens. |
| 10. | Shri Prashanta Nanda | Setting up of Machine Tool Park at Kalinganagar, Odisha. |
| 11. | Shri Sanjay Raut | Demand for approval of nine proposed medical colleges in Maharashtra. |
| 12. | Shrimati Phulo Devi Netam | Payment of insurance money to farmers of Chhattisgarh for Kharif years 2016 and 2017 under Pradhan Mantri Fasal Bima Yojana |
| 13. | Shri V. Vijayasai Reddy | Approval of revised cost estimate of Polavaram Irrigation Project. |
| 14. | Shri Anil Desai | Tax dispute with UK's Cairn Energy PLC. |
| 15. | Shri Partap Singh Bajwa | Incentives for farmers to prevent stubble burning.) |

^p4-09 p.m.

The House adjourned till 11-00 a.m. on Friday, the 6th August, 2021.

DESH DEEPAK VERMA,
Secretary-General

^p From 4-08 p.m. to 4-09 p.m., some points were raised.